

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 30

CP/67(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **17.05.2024**

NAME OF THE PARTIES: **SHABNAM SONI W/O SHRI RAJIV**
 LOCHAN SONI VS INDIAN TUBE
 CORPORATION LIMITED

Section 58(3), 59, 241(1), 242(4) of the Companies Act, 2013

ORDER

CP/67(MB)2024

- 1) Mr. Akshat Agarwal, Ld. Counsel for the Petitioners and Mr. Praveen Surange, Ld. Counsel for the Respondent Nos. 1 to 5 are present.
- 2) Ld. Counsel for the Respondents acknowledges the receipt of copy of the Company Petition and seeks some time to file and place on record Affidavit in Reply. Time is allowed.
- 3) Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving copies thereof to the other side well in advance.

4) Stand over to 21.06.2024, for further consideration and hearing. In the meantime, Respondents shall not consummate the transaction of the sale of the Property, if any, till the next date of hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)